

of licences issued to fake firms/forged licences are detected appropriate action is taken under the provisions of the Foreign Trade (Development & Regulation) Act 1992 and Customs Act 1962 for cancellation of such licences and initiation of penal proceedings.

(d) and (e) Yes, Sir. The CBI has filed charge sheets in the Court of Special Judge, Delhi against the concerned Government officials. Penal action has been initiated under the provisions of Foreign Trade (Development & Regulation) Act 1992 for imposition of penalty.

Mahila Pradhan Bachat Yojna

1761. DR. LAXMINARAYAN PANDEY : Will the Minister of FINANCE be pleased to state :

(a) the commission paid to the agents of Mahila Pradhan Bachat Yojna is on monthly or annual basis;

(b) whether there is inordinate delay in giving the commission;

(c) if so, the details thereof;

(d) whether any complaints have been received by the Government in this regard during 1994-1995 and 1996; and

(e) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The MPKBY agents can prefer their claims within four months from the date of the receipt from the investors but not more than one in a calendar month.

(b) and (c) No, Sir, there are no inordinate delays. Sometimes delays in settling. The commission claims to MPKBY agents do occur due to an increasingly large number of receipt of the claims from the agents.

(d) and (e) Yes, Sir. The year-wise break-up of complaints received from the MPKBY agents is as follows :-

Year	No. of Complaints
1994	35
1995	32
1996	101

The specific complaints have been settled the measures taken by the government to minimise the delays in settling the commission claims of the agents include:

(i) Authorising the Regional directors to issue outstation cheques upto Rs. 5000/- to the Agents; instead of the earlier practice of issuing Bank Drafts.

(ii) Issuance of a set of guidelines by the National Savings Commissioner to all the Regional Directors to ensure quick payment within a maximum period of 8 weeks.

(iii) Conducting of Orientation Training Programmes for MPKBY Agents throughout the country to ensure expeditious processing of payment of commission claims.

Performance of Navaratnas

1762. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY be pleased to state:

(a) whether a High Power Committee has been constituted to monitor the performance of the nine top Public Sector Undertakings (PSUs);

(b) if so, the details thereof;

(c) whether the autonomy to each such PSU proposed to be extended to some more PSUs; and

(d) if so, the details thereof alongwith the norms prescribed for such PSUs?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Yes, Sir. At the apex level, a Committee of Secretaries headed by Cabinet Secretary has been set up a forum inter-ministerial discussions and continuous overview of the globalisation effort of the nine public enterprises (Navaratnas). This Committee includes the following:

1. Member-Secretary, Planning Commission.
2. Finance Secretary or Secretary (Expenditure).
3. Secretary of the administrative Ministry and
4. Secretary, Deptt. of Public Enterprises (also the convenor).

(c) and (d) No decision has been taken in this regard.

Plantation Companies

1763. SHRI ANNASAHIB M.K. PATIL :

SHRI AYYANNA PATRUDU :

SHRI SURESH PRABHU :

Will the Minister of FINANCE be pleased to state:

(a) whether Regulatory agencies and Finance Ministry are groping in the dark on the issues of regulating the newly set up plantation companies all over the country thriving with mobilisation of funds from small investors on long terms basis and assured high returns;

(b) if so, the names of such plantation companies and funds mobilised by them for plantation during the last three years, State-wise.

(c) the present regulatory mechanism for such companies and the inadequacy of regulations discussed in depth in the light of CRB scam, State-wise; and

(d) the policy action plan finalised to protect the interests of small investors ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (d) The need for suitable measures for the regulation for plantation companies has been engaging the attention of the Government.

As per available information the number of plantation companies registered during the last three years with the Registrars of Companies is given in the Statement attached. Information in respect of such companies which have mobilised funds is not maintained as such funds do not fall within definition of "deposits", as per the Companies (Acceptance of Deposits) Rules, 1975.

No specific Government permission is required to start such mobilisation of money under the existing provisions of the Companies Act, 1956.

The Ministry of Environment and Forests has in April, 1996 constituted a committee to study the growth rate and economics of commercial plantations in this regard.

The working Draft of the Companies Bill submitted by the Working Group has incorporated a wider definition of "Securities" to cover "units" issued by the plantation companies with a view to regulating them. The Government is likely to introduce the new Companies Bill in the current Session of Parliament in this regard.

Number of Plantation Companies Registered with the Registrar of Companies during the years 1994-95, 1995-96 and 1996-97

ROC Office	No. of Plantation Companies
1	2
Calcutta	5
Jammu	10
Jalandhar	142
Ahmedabad	349
Hyderabad	98
Ernakulam	95
Bangalore	177
Pondicherry	0
Coimbatore	50
Gwalior	202
Cuttack	79
Patna	119
Jaipur	73

1	2
Kanpur	369
Chennai	259
Goa	21
Delhi & Haryana	779
Mumbai	772
	3599

1. There is no break-up of figures of companies which invited funds from the public and these which did not mobilise funds from the public.

Gold Import Through Airports

1764. SHRI BHAKTA CHARNA DAS :
SHRI MEHBOOB ZAHEDI :
SHRI S. AJAY KUMAR :

Will the Minister of FINANCE be pleased to state:

- the quantum and value of gold imported through each of the international airports in India as per the new gold import policy to import 5kg/10kg. of gold on payment of customs duty by NRIs since the permission given by the Government, year-wise;
- whether any irregularity in operation of this scheme has come to the notice of the Government;
- if so, the details thereof;
- the steps taken/proposed to be taken by the Government in this regard; and
- the extent to which this policy of gold import is likely to reduce the prices of gold in the domestic market and smuggling of gold?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The import of gold by NRIs has permitted w.e.f. 28.2.92. The year-wise quantum and value of gold imported through each of the Airports is as per Statement attached.

(b) to (d) No major irregularities in operation of this scheme has come to the notice of the Government.

(e) Availability of gold in domestic market is an important factor in reduction of its price.

There has been reduction in price of gold compared to earlier years. It is also reported that the seizures of gold smuggled into India is steadily decreasing after introduction of the scheme, signifying reduction in smuggling.